

(d) if so, the response of Government thereto;

(e) the names of States who have agree band not agreed to introduce gender sensitization programmes in the training module of fresh recruits and

(f) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (f) Information is being collected and will be laid on the table of the house.

Migration of Indians for settling abroad

†2632. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is increase in migration of Indians for settling abroad;

(b) if so, the details of migration for the last one decade;

(c) whether such citizens migrating from the country are given dual citizenship by Government; and

(d) whether mostly these are rich persons among the persons migrating from the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Ministry of Overseas Indian Affairs compiles the estimated population of Non Resident Indians (NRIs) and Persons of Indian Origin (PIOs). This was compiled first in May, 2012 and later in January, 2015. According to these compilations, there were approx. 1,00,37,761 NRIs in May, 2012 whereas their population in January, 2015 was approx. 1,13,79,746.

(c) There is no provision of dual Citizenship as per the Citizenship Act, 1955.

(d) No such data is maintained

Fake degrees of practicing advocates investigated by Delhi Police

2633. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that according to initial investigations by Delhi Police, about 2000 practicing advocates registered with Bar Council of Delhi have fake

†Original notice of the question was received in Hindi.